

(b) The full details of the scheme are available in the published journal of the Institute of the Chartered Accountants of India entitled "Chartered Accountant" Vol. XIX Part VIII of February, 1971.

(c) It is too early to express any opinion about the success of the scheme.

उच्चतम न्यायालय तथा उच्च न्यायालयों में छुट्टियां

4761. श्री विभूति मिश्र : क्या बिबि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) उच्चतम न्यायालय तथा भारत के विभिन्न उच्च न्यायालयों में कितने दिनों की छुट्टियां होती हैं ; और

(ख) क्या सरकार का विचार इन छुट्टियों में कमी करने का है ?

बिबि, न्याय और कम्पनी कार्य मंत्रालय में राज्य मंत्री (श्री एच० प्रार० गोखले) :
(क) और (ख). उच्चतम न्यायालय नियमों के अनुसार एक वर्ष में न्यायालय की गमियों की छुट्टियां और अन्य छुट्टियां (इन छुट्टियों में न पड़ने वाले रविवारों को छोड़कर) 103 दिन से अधिक की नहीं होंगी। उच्च न्यायालयों के एक वर्ष में 210 कार्य दिवस होते हैं और यह प्रत्येक उच्च न्यायालय पर छोड़ दिया गया है कि वह गर्मी की छुट्टियों की अग्रिम और अन्य छुट्टियां इस प्रकार नियत करे कि कार्य दिवसों को संख्या एक वर्ष में 220 दिन से कम न हो। फिलहाल छुट्टियां बढ़ाने का कोई प्रस्ताव नहीं है।

Drought in Bihar

4762. SHRI SUKHDEO PRASAD VERMA: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether Government are aware that Southern area of Navada District of Bihar State is under continuous drought for the last 15 years;

(b) whether the said drought is due to the non-completion of Tilaiya Reservoir scheme; and

(c) if so, the action Government propose to take in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA):
(a) to (c). Under the Drought Prone Area Programmes of the Ministry of Agriculture Gaya district (Navada district has recently been carved out of Gaya district) has been identified as drought affected area on the basis of rainfall distribution, irrigation facilities, frequency of drought etc. No special funds have been specifically provided in the current year for major and medium irrigation schemes in Bihar by the Central Government in view of the drought situation in the State as the major and medium irrigation schemes do not provide immediate relief to the drought affected areas. However, a number of such schemes benefitting Gaya district have been completed and in the current year provision has been made for completing the continuing Uders than scheme in the district.

In addition, a number of schemes benefitting the district have been proposed by the State Government. One of these schemes relate to the use of waters of Tilaiya reservoir to irrigate areas by diversion to the Dhadhar Basin. The project report on this scheme prepared by the Bihar Government envisages diversion of 0.18 ma ft. from the Tilaiya reservoir to

rigate 1.4 lakh acres at an estimated cost of Rs. 12.6 crores.

The proposal involves some inter-State-aspect and can be considered for implementation after it is resolved. For this purpose, Chief Ministers of Bihar and West Bengal have set up a joint group of officers of the two States to study in detail this and other issues on which they have difference of opinion. The Chief Ministers would meet later on to discuss the matter further in the light of the report of the group. The report is still awaited.

Shaw Wallace and Co.

4763. SHRI BHOGENDRA JHA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state what specific steps are being taken to fully ensure against any manipulation by the foreign holders and local bidders for back door grabbing of the Shaw Wallace Company?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS: (SHRI D. R. CHAVAN): The Company Law Board has passed an order under section 250(4) of the Companies Act, 1956, declaring that any transfer of shares held by the following four foreign companies in M/s. Shaw Wallace and Co. Ltd., Calcutta shall be void for a period of three years with effect from 18th December, 1972:—

1. R.G. Shaw & Co. Ltd.
(2,20,999 equity shares)
2. Shaw Darby & Co. Ltd.
(53,666 equity shares)
3. Shaw Scott & Co. Ltd.
(60,000 equity shares)
4. Thames Rice Milling Co. Ltd.
(46,666 equity shares)

The above four bodies corporate, against whom the orders have been passed, hold together about 39 % of the shares of the company.

Fertilizer Production in Fifth Plan

4764. SHRI P. M. MEHTA :
SHRI SHRIKISHAN MODI :

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) Whether Planning Commission has under consideration a massive programme of fertilizer production during the Fifth Plan;

(b) if so, the salient features of the programme;

(c) whether he attended a seminar on 'Fertilizers in India in the seventies' organised to coincide with the seventeenth annual general meeting of the Fertilizers' Association of India; and

(d) if so, the subject discussed at the seminar?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): (a) and (b). To meet the projected level of demand of fertilizers by 1978-79, about 10—12 fertilizer plants would have to be set up over and above the projects which are already under various stages of implementation or are in the process of being firming up. These plants would cost about Rs. 1500 crores including a foreign exchange component of about Rs. 600 crores. Necessary studies in this regard are under way.

(c) No, Sir.

(d) A statement showing the Key-note addresses delivered and other papers that were read at the Seminar is placed on the Table of the House.

Statement

Key-note Addresses

1. Coal based fertilizers.
2. Development of the Fertilizer Industry in India—1970s.